

(*Interruptions*)

MR. SPEAKER: The Minister has already said that the Government will come with a statement to the House at the earliest. I think, if the Minister has any information with him, which he wants to share at the moment, let him do it. So, two things are there. One, the statement is there and second, the information which he has got, to give to the House.

(*Interruptions*)

MR. SPEAKER: I do not understand as to what is the objection.

(*Interruptions*)

SHRI B. SHANKARANAND (Chikkodi): Let the Home Minister come and make the statement at 2 O' Clock. (*Interruptions*)

MR. SPEAKER: You are all unanimous that the House should not be divided on this issue?

(*Interruptions*)

MR. SPEAKER: He is going to give the statement at the earliest.

(*Interruptions*)

MR. SPEAKER: Let us allow the Minister to share the information which he has already got with him.

(*Interruptions*)

SHRI VASANT SATHE: Let the Minister give whatever he wants to give, to the Home Minister. Let us have a full statement from the Home Minister at 2 O'Clock.

(*Interruptions*)

MR. SPEAKER: Then, I think the House agrees that the Home Minister be called to the House to make the statement, at the earliest.

Now, Papers to be laid on the Table of the House.

12.59 hrs.

#### PAPERS LAID ON THE TABLE

[*English*]

**Review of the working of and Annual Report of Modern Food Industries (India) Ltd., New Delhi for 1988-89 and Central Cottage Industries Corporation of India Ltd., New Delhi for 1988-89 and the statement for delay in laying these papers etc. etc.**

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Modern Food Industries (India) Limited, New Delhi, for the year 1988-89.
  - (ii) Annual Report of the Modern Food Industries (India) Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-642/90]
  - (b) (i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1988-89.
  - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New

Delhi for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-643/90]

- (2) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-642-643/90]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Calcutta, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Jute Industries' Research Association, Calcutta, for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-644/90]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Promotion, Council for Handicrafts, New Delhi for the year 1988-89. [Placed in Library. See No. LT-645/90]

**Financial Estimates and Performance Budget for 1990-91 of Employees' State Insurance Corporation; Annual Report and Review on the working of National Institute for the Visually Handicapped, Dehra Dun for 1988-89 and statement for delay in laying these papers**

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): On behalf of Shri Ram Vilas Paswan: I beg to lay on the Table:—

- (1) A copy of the Financial Estimates and Performance Budget for 1990-91 (Hindi and English versions) of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-646/90]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1988-89.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-647/90]

**Annual Report, Annual Accounts and Review on the working of All India Institute of Medical Sciences, New Delhi for 1988-89 and statement for delay in laying these papers**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1988-89 under section 19 of the All India Institute of Medical Sciences Act, 1956.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1988-89 together with Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Medical Sciences, New Delhi, for the year 1988-89.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No LT-648/90]

**Bureau of Indian Standards (Recruitment to Administration, Finance and other Posts) Amendment Regulations, 1990 and Notification under Bureau of Indian Standards Act, 1986**

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRINATHJI RAMMIRDHA) I beg to lay on the Table —

- (1) A copy of the Bureau of Indian Standards (Recruitment to Administration, Finance and Other Posts) Amendment Regulations, 1990 (Hindi and English versions) published in Notification No. G.S.R. 97(E) in Gazette of India dated the 26th February, 1990 under section 39 of the Bureau of Indian Standards Act, 1986.
- (2) A copy of the Notification No. S.O.

243(E) (Hindi and English versions) published in Gazette of India dated the 21st March, 1990 making certain amendments to Notification No. S.O. 251(E) dated the 31st March, 1989 issued under section 3 of the Bureau of Indian Standards Act, 1986. [Placed in Library. See No. LT-649/90]

**National Capital Region Planning Board (Amendment) Rules, 1990, Punjab Housing Development Board (Accounts Submission of Reports and Returns) Rules, 1989 and statement for delay in laying these papers etc. etc.**

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN) I beg to lay on the Table:—

- (1) A copy of the National Capital Region Planning Board (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 75(E) in Gazette of India dated the 15th February, 1990 under section 38 of the National Capital Region Planning Board Act, 1985 [Placed in Library See No LT-650/90]
- (2) A copy of the Punjab Housing Development Board (Accounts, Submission of Reports and Returns) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 6/P A 6/73/S. 98/89 in Punjab Gazette dated the 13th January, 1989 under sub-section (3) of section 98 of the Punjab Housing Development Board Act, 1972 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab [Placed in Library See No LT-651/90]
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Accounts

(Hindi and English versions) of the Delhi Development Authority for the year 1987-88 together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Development Authority for the year 1987-88.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT-652/90]

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**Detailed Demands for Grants of Ministry of Human Resources Development for 1990-91**

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): On behalf of Prof. M.G.K. Menon. I beg to lay on the Table—

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for 1990-91. [Placed in Library. See No. LT-653/90]

13.00 hrs.

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**MESSAGES FROM RAJYA SABHA**

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its

sitting held on the 10th April, 1990, passed, in accordance with the provisions of article 368, of the Constitution of India, without any amendment, the Constitution (Sixty-fifth Amendment) Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 5th April, 1990."

(ii) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 10th April, 1990, agreed to the following amendments made by the Lok Sabha at its sitting held on the 29th March, 1990, in the Criminal Law Amendment (Amending) Bill, 1989:—

**Enacting Formula**

1. Page 1, line 1,—

for "Fortieth" substitute "Forty-first"

2. Page 1, line 4,— *Clause 1*

for "1989" substitute "1990".'

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13.01 hrs.

[MR. DEPUTY SPEAKER—in the Chair]

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**STATEMENT BY MINISTER**

**Certain Important Policy decisions to boost Export and Export Earnings**

[English]

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMED KHAN): Sir, I wish to apprise the Hon'ble Members of the House of certain policy decisions taken by the Ministry of Civil Aviation in the areas of Cargo Operations, Air Charters and Air Taxis.